### GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA STARRED QUESTION NO. 240

#### **ANSWERED ON 11/08/2025**

#### LACK OF BASIC AMENITIES UNDER PMAY-U

#### \*240. DR. ASHOK KUMAR MITTAL:

#### Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the reasons for PMAY-U scheme which has taken seven years to complete homes, still lacking basic water or sewer infrastructure;
- (b) whether Government has fixed accountability when land, power or water agencies delayed project completion, if so, the details thereof, if not, the reasons therefor;
- (c) the steps being taken to ensure inter-agency coordination for timely delivery of all essential services; and
- (d) without deadlines tied to infrastructure handover, the manner in which beneficiaries can receive possession-ready homes?

# ANSWER THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI MANOHAR LAL)

(a) to (d): A statement is laid on the Table of the House.

## STATEMENT REFERRED IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 240 FOR 11.08.2025 REGARDING LACK OF BASIC AMENITIES UNDER PMAY-U.

(a) to (d): 'Land' and 'Colonisation' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana – Urban (PMAY-U) since June 25, 2015 to provide pucca house in urban areas across the country. The scheme period has been extended up to 31.12.2025 to complete sanctioned houses without changing the funding pattern and implementation methodology.

Based on the project proposal submitted by States/UTs, a total of 112.16 lakh houses have been sanctioned under PMAY-U by the Ministry, so far. Out of which 93.75 lakh are completed/delivered to the beneficiaries across the country, as on 04.08.2025. The Ministry conducts regular reviews with the States/UTs to monitor progress of implementation of the scheme and expedite completion of sanctioned houses within the stipulated timeline.

PMAY-U is demand driven scheme. Selection of beneficiaries under various verticals preferred by the beneficiaries, formulation of projects and execution are done by States/Union Territories (UTs). The timeline for completion of houses/projects varies from State to State and it generally takes 12-36 months in different verticals of the scheme and as per Detailed Project Reports (DPRs) of respective projects. The completion timeline for houses depends on various factors like availability of encumbrance free land, statutory compliances for start of construction, arrangement of funds by beneficiaries etc.

Provision of infrastructure including water, sewerage, road, electricity under the scheme is the responsibility of the State/UT Governments from their own funds. Moreover, as per the operational guidelines of the scheme, States/UTs are encouraged to ensure convergence of the scheme with various other Centrally Sponsored Scheme and Missions including Atal Mission for Rejuvenation and Urban Transformation 2.0 (AMRUT 2.0) etc. to facilitate the provision of civic amenities and infrastructure development and to enhance the impact & efficiency of implementation by ensure inter-agency coordination. In addition to convergence with Central schemes, States/UTs are also encouraged to explore convergence with relevant State schemes. Converging with these Schemes/Missions ensure effective and efficient utilization of public resources.

Further, based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

\*\*\*\*